

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 567**

**TO BE ANSWERED ON THE 19<sup>TH</sup> DECEMBER, 2017/ AGRAHAYANA 28, 1939  
(SAKA)**

**HONOUR KILLINGS**

**567. SHRI JAGDAMBIKA PAL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the honour killings and harassment of married couples are on the rise in the country;**
- (b) if so, the details thereof and the total number of such cases reported along with the accused arrested and the action taken against the guilty persons during each of the last three years and the current year, State-wise;**
- (c) whether the Government has constituted any Committee/Group of Ministers (GoMs) to examine the issue relating to honour killings;**
- (d) if so, the details thereof and the recommendations made by such Committee/GoM and the steps taken by the Government to implement such recommendations;**
- (e) whether the Ministry has received recommendations from the Law Commission in this regard;**
- (f) if so, the details thereof along with the reaction of the Government thereto; and**
- (g) the other measures taken by the Government to check such cases in future and to identify the reasons behind such cases?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

- (a) & (b): As per the information provided by National Crime Records Bureau (NCRB), State/UT-wise cases registered under murder (section 302 IPC) and culpable homicide not amounting to murder (section 304 IPC) with the motive of honour killing is enclosed as Anneuxre-I. Further, details of persons guilty of honour killing are not compiled separately.**

**(c) to (f): The Government has received the 242<sup>nd</sup> report of the Law Commission of India titled “Prevention of Interference with the Freedom of Matrimonial Alliance (in the name of Honour and Tradition): A suggested Legal Framework. Since the subject matter of the said report falls under the Concurrent List of the Seventh Schedule to the Constitution, the Government had sought for the comments/views of State Governments/ Union Territory Administrations on the report.**

**(g): ‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. The Ministry of Home Affairs had issued an advisory on crime against women dated 4<sup>th</sup> September, 2009, wherein the States/UTs have been directed to conduct a comprehensive review of the effectiveness of their law and order machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing responsiveness to such violence. The advisory specifically advised the States/UTs to take special steps to curb the ‘Violation of Women’s Rights by the so called Honour Killings, to prevent forced marriage in some northern States, and other forms of Violence’. The Advisory is available on [www.mha.nic.in](http://www.mha.nic.in).**

**State/UT-wise cases registered under murder (section 302 IPC) and culpable homicide not amounting to murder (section 304 IPC) with the motive of honour killing during 2014-2016**

SL	State/UT	2014		2015		2016	
		Murder (Section 302 IPC)	Culpable Homicide not amounting to Murder (Section 304 IPC)	Murder (Section 302 IPC)	Culpable Homicide not amounting to Murder (Section 304 IPC)	Murder (Section 302 IPC)	Culpable Homicide not amounting to Murder (Section 304 IPC)
1	Andhra Pradesh	0	0	2	0	2	0
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0
4	Bihar	0	0	0	0	3	0
5	Chhattisgarh	0	0	2	0	1	0
6	Goa	0	0	0	0	0	0
7	Gujarat	2	0	21	4	10	0
8	Haryana	1	0	2	0	2	0
9	Himachal Pradesh	0	0	0	0	0	0
10	Jammu & Kashmir	3	0	1	0	0	0
11	Jharkhand	0	0	0	0	0	0
12	Karnataka	2	0	0	0	0	0
13	Kerala	0	0	3	2	0	0
14	Madhya Pradesh	7	0	14	0	18	0
15	Maharashtra	5	0	1	0	8	0
16	Manipur	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Odisha	0	0	0	0	0	0
21	Punjab	5	0	8	0	8	0
22	Rajasthan	0	0	2	0	0	0
23	Sikkim	0	0	0	0	0	0
24	Tamil Nadu	0	0	1	0	1	0
25	Telangana	0	0	1	16	0	0
26	Tripura	0	0	0	0	0	0
27	Uttar Pradesh	1	0	131	37	16	6
28	Uttarakhand	0	0	0	0	0	0
29	West Bengal	0	0	0	0	0	0
	<b>TOTAL STATE(S)</b>	<b>26</b>	<b>0</b>	<b>189</b>	<b>59</b>	<b>69</b>	<b>6</b>
30	A & N Islands	0	0	1	0	0	0
31	Chandigarh	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0
34	Delhi UT	0	0	2	0	2	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	2	0	0	0	0	0
	<b>TOTAL UT(S)</b>	<b>2</b>	<b>0</b>	<b>3</b>	<b>0</b>	<b>2</b>	<b>0</b>
	<b>TOTAL (ALL INDIA)</b>	<b>28</b>	<b>0</b>	<b>192</b>	<b>59</b>	<b>71</b>	<b>6</b>

Source: Crime in India